

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/138(KB)2022
IA(I.B.C)/71(KB)2023

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20TH JUNE, 2023, 02:00 P.M

IN THE MATTER OF	UNION BANK OF INDIA VS MAURIA UDYOG LTD
UNDER SECTION	IBC UNDER SEC 7

Counsel/ Authorised Representative appeared through physically/Video Conference:

Mr.Indradeep Basu,Adv.] For the Financial Creditor
Mr.Mayukh Roy, Adv.]

Ms.Monika Katra,Adv.] For Corporate Debtor
Mr.Farhan Shattar,Adv.]

ORDER

1. Ld. Counsel on both sides present.
2. Ld. Counsel for the Financial Creditor states that he has received instructions from the Manager, Union Bank of India to withdraw this petition, as the matter has been settled between the parties and the entire amount has been paid by the Corporate Debtor and also received by the Bank. This assertion is also corroborated by the Ld. Counsel for the Corporate debtor.
3. In view of the settlement, this petition is dismissed as withdrawn and IA(IBC)/71/KB/2023 is also disposed of.
4. File be consigned to record.

**Balraj Joshi
Member (Technical)**

**Rohit Kapoor
Member (Judicial)**